

**GOVERNMENT OF INDIA  
OVERSEAS INDIAN AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:307

ANSWERED ON:13.12.2006

REPATRIATION OF INDIANS BY FOREIGN COUNTRIES

Pathak Shri Brajesh

**Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:**

- (a) whether Saudi Arabia and some other countries have started sending back Indians working there by breaching the contract;
- (b) if so, the details thereof alongwith the country-wise number of Indians thus coming back;
- (c) the reasons for such action by the said countries; and
- (d) the action taken so far by the Government in this regard and the outcome thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIR (SHRI VAYALAR RAVI)

(a) to (d): A statement is laid on the Table of the House.

Statement referred to in the reply to Lok Sabha Starred Question No. 307 for answer on 13.12.06 (6th Position) by Shri Brajesh Pathak, regarding Repatriation of Indians by Foreign Countries

(a)to(d): Employment of emigrants overseas is governed by employment contracts signed between the employers and the workers. Any breach of contract on the part of either of the parties is adjudicated in that country under the labour laws extant and for such cases data is not maintained. When instances of breach of contract by the employers are brought to the notice of the Government, the Indian Missions concerned take up the matter with the host Government to ensure the welfare of the workers in such cases. The Ministry is also pursuing signing of bilateral Memorandum of Understanding with the major labour receiving countries for protection and welfare of our workers.